

N
ITEM NO.43

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 3392/2012

(From the judgement and order dated 17/08/2011 in WB No.32456/1994, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP)

Date: 16/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Mr. Anish Dayal, Adv.
Mr. Bipin B.Singh, Adv.
Ms. Anitha Shenoy, Adv.

For Respondent(s) Mr. Praveen Jain, Adv.
Mr. Siddarth Jain, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel appearing for the University submits that
he will look into the judgment of the Allahabad High Court reported in 2007
(12) RD 672 and will make submissions.

List on a non-miscellaneous day after two weeks.

[SUMAN WADHWA]
COURT MASTER

[RENUKA SADANA]
COURT MASTER